

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2208**

**TO BE ANSWERED ON THE 29TH NOVEMBER, 2016/AGRAHAYANA 8, 1938 (SAKA)
ASSISTANCE FOR NATURAL CALAMITIES**

**2208. DR. SHRIKANT EKNATH SHINDE:
DR. PRITAM GOPINATH MUNDE:
COL. SONARAM CHOUDHARY:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI ANANDRAO ADSUL:
SHRI SHRIRANG APPA BARNE:
SHRI VINAYAK BHAURAO RAUT:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government provides central assistance as relief for losses due to natural calamities;

(b) if so, the criteria fixed for providing central assistance to the States in case of natural calamities and the details of the central assistance provided to the affected States during the last three years and the current year, State-wise;

(c) whether some of the States have lodged protests for not being provided “timely assistance” for the damage caused due to natural calamities and if so, the details thereof;

(d) whether some States were also not satisfied with the amount of central assistance provided to them and if so, the action taken by the Government in this regard, State-wise; and

(e) whether the Government proposes to bring crop loss from fire in the category of natural disaster and thus help the farmers who have become victims of it and if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (e) As per the National Disaster Management Policy, the primary responsibility for disaster management rests with the States. The concerned State Governments undertake relief activities according to the magnitude of the ground situation, in the wake of natural disasters from the State Disaster Response Fund (SDRF) already placed at their disposal in accordance with Government of India approved items and norms without any discrimination. For calamity of a severe nature, additional assistance is supplemented by Government of India from the National Disaster Response Fund (NDRF) by following the laid down procedure.

The corpus of SDRF is contributed by the Government of India and the State Government in the ratio 75:25 for General Category States and 90:10 for Special Category States. NDRF is fully funded by the Government of India. Under the prevailing guidelines, the first charge of relief expenditure is on the SDRF. Allocation of SDRF for each State Government is done by the Finance Commission, for the Award period.

Financial assistance under SDRF/ NDRF in the wake of natural calamities is by way of relief and not for compensation of loss as suffered/ claimed. Additional expenditure, if any, incurred over and above or on other than approved items/ norms, is required to be met by the States from their own resources.

State-wise details of allocation and releases from SDRF and NDRF during the last three year and the current year are given in Annexure.

With regard to crop loss from fire, it is to inform that the crop loss due to fire already stands included as one of the eligible natural calamity for providing assistance from SDRF/ NDRF as per the norms applicable in the wake of other notified natural calamities.

Statement showing State-wise details of allocation and releases of SDRF and NDRF during the years 2013-14 to 2016-17

(Rs. in crore)

Sl. No.	State	Allocation under SDRF				Centre's share of SDRF released				Released from NDRF			
		2013-14	2014-15	2015-16	2016-17	2013-14	2014-15	2015-16	2016-17 (as on 10.11.16)	2013-14	2014-15	2015-16	2016-17 (as on 25.10.16)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Andhra Pr.	589.04	367.26 @	440.00	462.00	520.89	230.85	330.00	173.25	763.53	578.03	356.74	344.88
2	Arunachal Pr.	42.54	44.67	52.00	55.00	38.29	40.20	46.80	24.75	140.46	125.96	--	51.06
3	Assam	305.35	320.62	460.00	483.00	68.77	425.97 #	414.00	217.35	0.00	0.00	--	--
4	Bihar	387.21	406.57	469.00	492.00	290.41	304.93	351.745	184.50	0.00	0.00	--	--
5	Chhattisgarh	175.17	183.93	241.00	253.00	128.25 #	134.665	249.725 #	94.875	0.00	0.00	522.31	313.385
6	Goa	3.43	3.60	4.00	4.00	3.735 #	3.985	3.00	1.50	0.00	0.00	--	--
7	Gujarat	581.27	610.33	705.00	740.00	435.95	457.75	528.75	277.50	0.00	0.00	--	--
8	Haryana	223.31	234.48	308.00	323.00	235.46 #	255.41 #	203.43 #	--	0.00	0.00	--	--
9	Himachal Pr.	151.38	158.95	236.00	248.00	136.24	143.06	212.40	111.60	95.84	65.30	82.215	81.22
10	J & K	199.64	209.62	255.00	268.00	423.93 #	278.50 #	229.50	--	0.00	43.53	--	--
11	Jharkhand	300.34	315.36	364.00	382.00	225.26	236.52	273.00	143.25	0.00	0.00	--	--
12	Karnataka	186.33	195.65	276.00	290.00	139.75	146.74	207.00	108.75	245.68	271.38	1645.53	606.98
13	Kerala	151.74	159.33	185.00	194.00	121.51	119.50	138.75	72.75	61.74	0.00	--	--
14	Madhya Pr.	454.66	477.39	877.00	921.00	341.00	358.04	657.75	345.375	502.59	83.13	1011.99	863.81
15	Maharashtra	512.46	538.08	1483.00	1557.00	567.375 #	403.56	1112.25	583.875	1269.11	1426.95	1592.96	1545.24
16	Manipur	8.36	8.78	19.00	20.00	7.52	3.95	21.05 #	9.00	0.00	0.00	38.71	14.65
17	Meghalaya	16.96	17.81	24.00	25.00	22.53 #	16.03	21.60	11.25	0.00	30.56	--	--
18	Mizoram	9.90	10.40	17.00	18.00	13.145 #	9.36	15.30	8.10	0.00	0.00	--	--
19	Nagaland	5.75	6.04	10.00	10.00	5.18	5.44	9.00	4.50	36.60	19.43	15.11	0.96
20	Odisha	453.31	475.98	747.00	785.00	419.99	276.98	560.25	294.375	750.00	0.00	574.6925	425.66
21	Punjab	258.06	270.96	390.00	409.00	193.55	203.22	292.50	153.375	0.00	0.00	--	--
22	Rajasthan	695.33	730.10	1103.00	1158.00	521.50	547.58	827.25	868.50	0.00	0.00	1378.13	990.82
23	Sikkim	26.33	27.65	31.00	33.00	23.70	24.89	27.90	14.85	1.018	0.00	--	--
24	Tamil Nadu	339.79	356.78	679.00	713.00	376.19 #	133.795	643.045 #	267.375	453.87	0.00	1000.00	365.67
25	Telangana	--	251.23 @	274.00	288.00	--	153.90	205.50	108.00	--	18.51	468.20	328.16
26	Tripura	22.35	23.47	31.00	33.00	29.70 #	21.12	27.90	14.85	0.00	0.00	--	--
27	Uttar Pradesh	446.13	468.44	675.00	709.00	334.60	351.33	506.25	265.875	0.00	581.29	3305.66	1053.01
28	Uttarakhand	136.22	143.02	210.00	220.00	145.00 #	64.295	253.36 #	99.00	329.50	216.81	--	--
29	West Bengal	352.87	370.51	516.00	542.00	264.65	277.88	387.00	203.25	0.00	0.00	459.71	275.82
	Total	7035.23	7387.01	11081.00	11635.00	6034.08	5629.45	8756.00	4661.62	4649.94	3460.88	12451.96	7261.32

Including arrears of SDRF for the previous year.

@ Rs. 79.11 cr. was released on 20-11-13, in advance to undivided State of Andhra Pradesh.

